बिधि और विधायी कार्य विभाग
भोपाल, दिनांक 16 मार्च 2022

क्र. 4067-71-इक्कीस-अ(प्र.प्र.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसार में, मध्यप्रदेश पंचायत राज एवं ग्राम स्वरुप (द्वितीय संशोधन) विधेयक, 2022 (क्रमांक 2 तस् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एल्दाहरा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेंद्र यादव, अतिरिक्त सचिव.
MADHYA PRADESH BILL

No. 2 of 2022

THE MADHYA PRADESH PANCHAYAT RAJ AVAM GRAM SWARAJ
(DWITIYA SANSHODHAN) VIDHEYAK, 2022

A Bill further to amend the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993.

Be it enacted by the Madhya Pradesh Legislature in the seventy-third year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Panchayat Raj Avam Gram Swaraj (Dwitiya Sanshodhan) Adhiniyam, 2022.

2. After Section 10 of the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994), the following section shall be inserted, namely:—

“10A. Notwithstanding anything contained in this Act, where the Gram Panchayat or its wards, or the Janpad Panchayat or its constituencies, or the Zila Panchayat or its constituencies are delimited or divided before the end of the term of such Panchayat but the notification of its election is not issued by the State Election Commission, for whatever reasons, within a period of eighteen months from the date of publication of such delimitation or division, then the delimitation or division of the Gram Panchayat or its wards, or the Janpad Panchayat or its constituencies, or the Zila Panchayat or its constituencies, so published, shall be deemed to be annulled at the expiry of the period of eighteen months from the date on which the said delimitation or division was published and the delimitation or division of these Panchayats and their wards or constituencies shall be done afresh according to the provisions of this Act.”

3. (1) The Madhya Pradesh Panchayat Raj Avam Gram Swaraj (Dwitiya Sanshodhan) Adhyadesh, 2021 (No. 15 of 2021) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

In the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994) provisions have been made regarding the delimitation of Panchayats and the division of wards or constituencies of all three levels of Panchayats, but there is no clarity in the Act on the point that after the delimitation of Panchayats and the division of wards or constituencies of various level Panchayats proceedings are notified, what will be the status if the notification of election of such Panchayats is not issued by the State Election Commission in a certain period and how long the delimitation of Panchayats and the division of wards or constituencies shall remain valid. Therefore, to express legal clarity on this point, there is a need to insert section 10A in the Principal Act.

2. As the matter was urgent and the Legislative Assembly was not in session, the Madhya Pradesh Panchayat Raj Avam Gram Swaraj (Dwitiya Sanshodhan) Adhyadesh, 2021 (No. 15 of 2021) was promulgated for the purpose. It is now proposed to replace the said Ordinance by an Act of the State Legislature without any modification.

3. Hence this Bill.

BHOPAL :
Dated 8th March, 2022

RAMKHELANWAN PATEL
Member-in-charge.